



Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15761 of 2026
Certificate No. 8932 of 2025

The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India/

NSDL and CDSL

- Whereas a Recovery Certificate No. **8932 of 2025** dated October 28, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 6,76,500/- (Rupees Six Lakh Seventy-Six Thousands Five Hundred only) as detailed below along with interest/costs/charges/expenses etc. against **M/s Jay Energy & S Energies Limited** ["Defaulter"] (**PAN- AAACJ3817H**) and the same is due from Defaulter in respect of the said Certificate. A Notice of Demand dated October 28, 2025 has been issued **Jay Energy and S. Energies Limited**. ["Defaulter"] (**PAN- AAACJ3817H**).

Description of Dues	Amount (in Rupees)
Penalty imposed by the Adjudicating Officer vide Order no. JS/DJ/85-97/2017-18 dated 31/01/2018 in the matter of Jay Energy & S. Energies limited.	3,50,000/-
Interest from 31/01/2018 to 28/10/2025 @ 12% p.a.	3,25,500/-
Recovery Cost	1,000/-
Total	6,76,500/-

- Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
- It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - Details of all the Accounts/folios held by the Defaulter with you



- b) Copy of the Account Statement/s; and
- c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with relevant sections of Income-tax Act.

Given under my hand and seal at Ahmedabad this 25th Day of August, 2026.

Seal




Recovery Officer

जैनेन्द्र शांडिल्य / JAINENDRA SHANDILYA
वसूली अधिकारी एवं उप महाप्रबन्धक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
पश्चिमी प्रादेशिक कार्यालय / Western Regional Office
अहमदाबाद / Ahmedabad

Copy to: jayenergysenergys@gmail.com

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)